

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition (Diary) No.487/2023

- Subject : Petition under Section 79 of the Electricity Act, 2003 read with applicable provisions of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-state transmission system) Regulations, 2022 and its amendment thereto, and the Detailed Procedure dated 14.10.2022 issued thereunder *inter alia* seeking issuance of directions to Respondent No. 1 on very immediate and urgent basis to take further steps for ensuring expeditious grant of connectivity for a quantum of 450 MW to Petitioner's Solar Projects allowed to be connected at Bhadla-II Pooling Station pursuant to the unequivocal decision taken and communicated during the 23rd CMETS-NR meeting dated 29.08.2023 for which the minutes of meeting were issued on 30.09.2023.
- Date of Hearing : **9.11.2023**
- Coram : Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member
Shri P. K. Singh, Member
- Petitioners : Project Nine Renewable Power Private Limited (PNRPPL)
- Respondents : Central Transmission Utility of India Limited (CTUIL) and 2 Ors.
- Parties Present : Shri Aniket Prasoon, Advocate, PNRPPL
Shri Aman Sheikh, Advocate, PNRPPL
Shri Vinit Kumar, Advocate, PNRPPL

Record of Proceedings

Learned counsel for the Petitioner submitted that the present Petition has been filed, *inter-alia*, seeking issuance of the directions to Respondent No. 1, CTUIL on very immediate and urgent basis to take further steps to ensure the expeditious grant of 450 MW connectivity to the Petitioner's Solar Projects allowed to be connected at Bhadla-II Pooling Station pursuant to the unequivocal decision taken and communicated during the 23rd CMETS-NR meeting dated 29.8.2023 for which the minutes of meeting were issued on 30.9.2023.

2. After hearing the learned counsel for the Petitioner and keeping in view the prayers made by the Petitioner in the present Petition are directly linked to the outcome of the Petition Nos. 268/MP/2023 and 269/MP/2023, which have already been reserved for orders after extensively hearing the parties including the Petitioner herein, the Commission deemed it appropriate to defer the hearing and adjourned the present matter till the outcome of the Petition Nos. 268/MP/2023 and 269/MP/2023.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)